



Central Administrative Tribunal, Principal Bench, New Delhi

**O.A.No.2760/2003
M.A.No.1521/2004**

**Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)**

New Delhi, this the 28th day of September, 2004

**Jeevan Lal,
S/o Shri Harswaroop Singh,
R/o D-1016, Gali No.12,
Ashok Nagar, Delhi-94**

....Applicant

(By Advocate: Shri S.K. Gupta)

Versus

**1. Govt. of NCT of Delhi,
Through Chief Secretary,
Delhi Secretariat,
Players Bhawan, I.P. Estate,
New Delhi-110 001.**

**2. Commissioner of Police,
Delhi Police Headquarters,
MSO Building, I.P. Estate,
New Delhi-2**

**3. Special Commissioner of Police,
Delhi Police Headquarters,
MSO Building, I.P. Estate,
New Delhi-2**

**4. Deputy Commissioner of Police,
PAP Lines, Mehram Nagar,
Palam Air Port,
New Delhi**

....Respondents

(By Advocate: Shri Ajesh Luthra)

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that the relief in the O.A. was to hold a review Departmental Promotion Committee meeting. He contends that during the pendency of the present petition, the same has been done and he would challenge the review DPC in accordance with law.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


**(S.A. Singh)
Member(A)**


**(V.S. Aggarwal)
Chairman**